

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).25144/2019

(Arising out of impugned final judgment and order dated 28-03-2019 in WB No. 21236/1990 passed by the High Court Of Judicature At Allahabad)

MUNNI DEVI (DEAD) THR. LR & ORS.

Petitioner(s)

VERSUS

RADHEY SHYAM & ORS.

Respondent(s)

IA No. 154993/2019 - EXEMPTION FROM FILING O.T.)

Date : 28-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. S.R.singh, Sr. Adv.
Mr. Anurag Tomar, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Anirudh Singh, Adv.
Mr. Ramesh Kumar Patel, Adv.
Mr. Vibhav Chaturvedi, Adv.
Mr. Aru Juneja, Adv.
Mr. Sanjeev Malhotra, AOR

Amicus Curie, AOR

UPON hearing the counsel the Court made the following

O R D E R

Vakalatnama is filed on behalf of the respondent No.1.

Counter affidavit may be filed within two weeks. Response, if any, may be filed within a week thereafter.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR